

IN THE HIGH COURT OF JUDICATURE AT PATNA
TENDER NOTICE No. 15/2023-2024 (Purchase Cell)

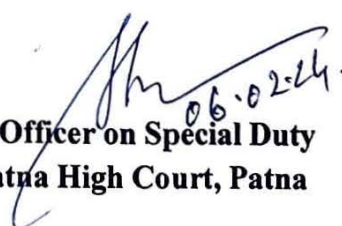
Quotation is invited from the reputed firms/suppliers/ authorized dealers for supply and installation of 09 pcs **Air Purifiers of Brand like DAIKIN/ PHILIPS/ SHARP** ' for use of the Court.

The firm/supplier/ authorized dealers must have financial capacity to execute the supply of aforesaid article.

The Tender must reach this Court within 03 weeks from the date of display of this notice on the website of Patna High Court i.e. upto 5 pm on 27.02.2024. Quotation received after stipulated time/date shall not be entertained. This tender notice can be downloaded from the website of Patna High Court: "<http://patnahighcourt.gov.in>".

Terms & Conditions :-

- i. The firm/supplier/ authorized dealer must have GST Registration Certificate & PAN No. and same should be enclosed with quotation.
- ii. The firm/ supplier/ authorized dealer must have authorized shop/service centre / service partner in area under Patna Municipal Corporation/ nearest to Patna for after sales service. Complete address of the same with Contact no. must be mentioned in quotation.
- iii. The successful firm/supplier, authorized dealers has to submit an undertaking for proper service of aforesaid product on it's own responsibility during warranty period of product.
- iv. An Earnest Money Deposit of Rs. 10,000/- must be enclosed along with quotation in the form of Demand Draft from Nationalized/ Scheduled Bank in favour of Registrar General, Patna High Court, Patna, Payable at Patna.
- v. The articles to be supplied should be in good condition.
- vi. The firms shall have to mention the specification, warranty and also enclose photo of the mentioned articles in their quotation.
- vii. The quantity of article may be increase or decrease as per requirement.
- viii. The firm shall submit an affidavit to the effect that the firm has not been black listed by any Government Office.
- ix. The rate quoted in tender should be inclusive of all taxes and other charges, if any. No advance payment shall be made.
- x. The Court reserves the right to accept or reject any or all quotations without assigning any reason.
- xi. The firm shall submit its bill in duplicate at the time of supply of articles.
- xii. Payment will be made in account of the firm after due verification of items supplied.
- xiii. The firm shall have to display the sample of each model mentioned in quotation before the Competent Authority, as and when informed by the Court.


Officer on Special Duty
Patna High Court, Patna